



2026:DHC:3901



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Reserved on : 16.12.2025

Pronounced on : 30.04.2026

+ LA.APP. 102/2017

RISALO DEVI & ORS

.....Appellants

Through: Mr.L.B. Rai, Mr.Kartik Rai,
Mr.Vineesh Tyagi, Mr.Satvik Rai,
Mr.Ayush Pandita, Mr.Rohit Kumar,
Mr.D.S. Lakra, Mr.Akash Parashar
and Mr.Mohan Lal, Advocates

versus

UNION OF INDIA & ORS

.....Respondents

Through: Mr. Sanjay Kumar Pathak, Standing
Counsel with Mrs. K. K. Kiran
Pathak, Mr. Sunil Kumar Jha, Mr.
Mohd Sueb Akhtar, Mr. Divakar
Kapil, Advs. for R-1/UOI.
Mr. Tarun Johri, Advocate for
respondent/ (DMRC)
Mr. Gauravjeet Narwan and
Ms.Anchal Singh, Advocates for
DMRC

CORAM:

HON'BLE MR. JUSTICE MANOJ KUMAR OHRI

JUDGMENT

For detailed judgment, please refer to **LA.APP. 47/2017** titled
“Naveen Kumar Jain Vs. Union Of India & Ors.”

**MANOJ KUMAR OHRI
(JUDGE)**

APRIL 30, 2026

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